

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
CP. No. 18(ND)/2015

IN THE MATTER OF:

Sh. Vikram Kapur & Ors.

.... Petitioner/Applicant

Vs.

M/s. Atlas Cycles (Haryana) Ltd. & Ors.

.... Respondent

Order under Section 397/398 of the Companies Act, 2013.

Order delivered on 18.08.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Mansumyer Singh, Advocate
For Respondent : Mr. Arav Kapoor, Advocate for R1, R14, R-15, R-16
Mr. P. Nagesh, Sr. Adv. with Ms. Amrita Tonk & Mr.
Abhinav Barthwal, Advs. for R3 to R6
Mr. Divij Kumar, Adv. for R7 to R11

ORDER

Ld. Counsel Mr. Mansumyer Singh for the applicant appeared, and he is directed to file a fresh memo stating that his Vakalat is valid as on date. He sought time to argue the matter on merits.

Ld. Counsel Mr. Arav Kapoor appeared on behalf of Respondent No. 1, 14 to 16 and sought time to make his presentation.

Ld. Sr. Counsel Mr. P. Nagesh, with Ms. Amrita Tonk, Mr. Abhinav Bharthwal, advocates appeared on behalf of Respondent No. 3 to 6 and pleaded for transfer of the case to Chandigarh Bench and also pleaded for time to argue on merits.

Ld. Counsel Mr. Divij Kumar and Mr. Varun Tandon appeared on behalf of Respondent No. 7 to 11 and sought time for placing his points after the petitioner's case.

In view of the long period of time that has elapsed, all the Respondent advocates are also directed to file a fresh memo stating that they are having valid Vakalat or authorization as on date, from the party whom they represent.

There is no representation on behalf of the remaining Respondents. Await the appearance of the remaining Respondents. Hence effective hearing cannot be taken.

List the matter again **on 05.10.2023** for a physical hearing as requested.

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)